

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

Item No. 102
CA(CAA)-61/ND/2020

IN THE MATTER OF:

M/s Splendid Enterprises Pvt. Ltd.

...APPLICANT

Section

Under Section 230-232

**Order delivered on 14.09.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant

:Mr. Rajeev Kr. Goel, Advocate

ORDER

Heard the submissions made by the Learned Counsel for the applicant. The Learned Counsel for the applicant Transferor Companies No. 1 & 2 and the Transferee Company have prayed for dispensation with the requirement of convening the meetings of shareholders of the Transferor Companies No. 1 & 2 and Transferee Company. Having gone through scheme of proposal we are satisfied and the requirement of convening the meetings of shareholders is dispensed with. The meeting of unsecured creditors is also dispensed with as the affidavits from the unsecured creditors have been filed giving their consent to the proposed amalgamation. Detailed order will follow and the applicants are directed to take further steps to move the second motion petition within a week from the date of receipt of the detail order of the matter.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Annu)